

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 161 of 1995

Thursday this the 2nd day of February, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

K.Krishnankutty Nair,
Retired Compositor Grade I
(Lakshadweep Govt. Press)
Kinarullakandiyil House,
PO. Chathamangalam,
Via. Regional Engg. College,
Calicut.

.... Applicant

(By Advocate Mr. M.R.Rajendran Nair)

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathi.

2. Union of India represented by
Secretary to Government,
Ministry of Home Affairs,
New Delhi.

.... Respondents

(By Advocate Mr. KS Bahuleyan for MVS Namboodiri(R.1)

O R D E R

Applicant claims Island Special Pay and Compensation Allowance on the strength of a declaratory judgment in O.A.580/93. Standing Counsel does not dispute about the applicability of the said judgment to the case on hand. According to him, there is a possibility of the Supreme Court taking a different view. But in the absence of an order of stay, there would be no justification to decline the relief which is admissible as matters now stand. The amounts due

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will be paid to applicant within three months of today, on condition that he executes a bond to reimburse the amount to respondents in the event of the Supreme Court differing from the view taken in O.A. 580/93.

2. Original Application is disposed of as aforesaid. No costs.

Dated the 2nd day of February, 1995.


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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